

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONTEMPT PETITION (CRL.) NO. 10/2009 IN W.P.(C) NO. 202/1995

AMICUS CURIAE

PETITIONER(S)

VERSUS

PRASHANT BHUSAN AND ANR.

RESPONDENT(S)

(PERMISSION TO APPEAR AND ARGUE IN PERSON
IA No. 19790/2010 - CONDONATION OF DELAY IN FILING COUNTER
AFFIDAVIT, CRLMP/IA Nos. 19790/2010, 22823/2010, 25249/2010,
73313/2010, 73273/2010, 74984/2010, , 86739/2010, 95560/2010,
33311/2011, 33669/2011, 37731/2011, 49555/2011, 49556/2011, 21241/2012)

Date : 04-08-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

By Courts Motion

For petitioner(s) Mr. Harish Salve, Sr. Adv. (A.C)
Mr. A. D. N. Rao, Adv. (A. C.)

For respondent(s) Dr. Rajeev Dhawan, Sr. Adv.
Mr. Kamini Jaiswal, AOR
(For Respondent No.1)

Mr. Kapil Sibal, Sr. Adv.
Mr. Rohit Kumar Singh, AOR
(For Respondent No.2)

For Applicant Mr. Shanti Bhushan, Sr. Adv.
Applicant-in-person

For Applicant(s)
in CrI.M.P.
No.22823/2010 Mr. Mohit Choudhary, Adv.
Ms. Puja Sharma, AOR
Mr. Kunal Sachdeva, Adv.
Mr. Shyam Singh Yadav, Adv.
Mr. Imran Ali, Adv.
Mr. Balwinder Singh Suri, Adv.
Mr. Parveen Kumar, Adv.
Ms. Garima Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the parties at some length.
Explanation/apology submitted by Mr. Prashant Bhushan/
Respondent No.1 and Mr. Tarun Tejpal/Respondent No.2, have not been
received so far.

In case we do not accept the explanation/apology, we will hear
the matter. We reserve the order.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
ASSISTANT REGISTRAR